

M/s. J. K. Staple and Tows, Kota

Vs

Union of India

Writ Petition Nos. 381 of 1983 Etc.

(P. N. Bhagwati, G. L. Oza, V. Khalid JJ)

18.08.1986

JUDGMENT

BHAGWATI, C.J. –

The questions arising in these writ petitions are covered by the judgment delivered by us today in Writ petition No. 498 of 1983 [(1986) 4 SCC 66]. In view of that judgment, these writ petitions must stand dismissed with no order as to costs.

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